

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF INFOLINK SOLUTIONS
PRIVATE LIMITED

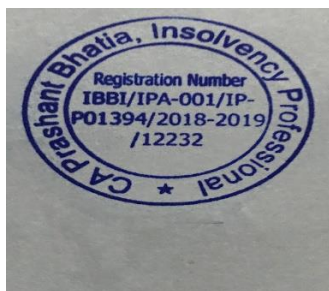
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	INFOLINK SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19.08.2009
3.	Authority under which corporate debtor is incorporated/ Registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2009PTC195064
5.	Address of the registered office and principal office (if any) of corporate debtor	FLAT NO. 2898, BLDG. NO. 67, 1ST FLOOR, GANDHINAGAR JALKIRAN CHS LTD, BANDRA (EAST) MUMBAI-400051
6.	Date of closure of Insolvency Resolution Process	13.11.2020
7.	Liquidation commencement date of corporate debtor	Date of order: 09.11.2020 Order received by Liquidator: 13.11.2020
8.	Name and registration number of the insolvency professional acting as liquidator	NAME: MR. PRASHANT BHATIA Registration Number IBBI/IPA-001/IP-P- 01394/2018 -2019/12232
9.	Address and e-mail of the liquidator, as registered with the Board	Registered Address: A-561, SARITA VIHAR, NEW DELHI-110076 Email: ip.prashantbhatia@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Office Address: 505-A, FIFTH FLOOR, RECTANGLE 1, DISTRICT CENTRE, SAKET, NEW DELHI – 110017. Email: ip.prashantbhatia@gmail.com
11.	Last date for submission of claims	13.12.2020 (30 days from the order receipt date)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Infolink Solutions Private Limited on 09.11.2020 under Section 33 of the Code and the order is received by the Liquidator on 13.11.2020.

The stakeholders of Infolink Solutions Private Limited are hereby called upon to submit their claims with proof on or before 13.12.2020, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.




PRASHANT BHATIA

Date: 13.11.2020

Place: New Delhi

Prashant Bhatia

IBBI/IPA-001/IP-P-01394/2018 -2019/12232